
Request for placing these two advertisement in the Notice Board

From : Anupam Lahiri <secretary@nclt.gov.in>
Subject : Request for placing these two advertisement in the Notice Board
To : REGISTRAR GENERAL <reggenaphc@nic.in>,
Registrar General Telangana <reg.gen-tshc@aij.gov.in>

Mon, Jan 17, 2022 05:18 PM

📎 2 attachments

Respected Sir,

National Company Law Tribunal is seeking applications from retired officers for contractual appointment for the posts of Assistant Registrar, Deputy Registrar in Hyderabad and Amravati benches.

we would be highly obliged if you kindly place the two advertisements in the Notice Board so that wide publicity is made to the same.

The copy of the two advertisements are attached.

Thanking you.

Yours faithfully,

Anupam Lahiri
Secretary
National Company Law Tribunal
CGO Complex, Block 3, 6th Floor
New Delhi- 110003



— **DR Amravati.pdf**
722 KB

— **DR Hyd andar amravati.pdf**
996 KB

No. 10/57/2017-NCLT (Pt-IV)/
NATIONAL COMPANY LAW TRIBUNAL

6th Floor, Block-3,
CGO Complex, Lodhi Road,
New Delhi- 110003

Dated: 10th January, 2022

Notification

Subject: Engagement of retired government officers/officials purely on contractual assignment as Deputy Registrar in National Company Law Tribunal Benches.

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Applications are invited from **retired government officers/officials possessing Degree in Law** for engagement to the post of Deputy Registrar purely on contractual assignment in National Company Law Tribunal (NCLT) for filling up existing/future vacancies in benches as detailed below;

S/No	Name of the Post	Name of the Bench	Vacancy (tentative)
1	Deputy Registrar	Amravati	1

2. For applying to the posts, retired government officers/officials should not have attained the age of 62 years on the last day date of the application. Preference will be given to persons having prior experience in Court/Tribunal. In case of deserving candidates, age relaxation could be considered.
3. The retired govt servants will be automatically disengaged on completion of 65 years of age.
4. A consolidated remuneration per month for the posts shall be as under:-

Sl. No.	Name of the Post	Remuneration (per month)
1.	Deputy Registrar	Rs.60,000/-

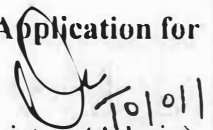
5. Other terms and conditions of the contractual assignment shall be as under:-
 - (i) The period of contract initially will be for one year or till further orders, whichever is earlier. Engagement on contractual basis will be subject to satisfactory performance and it can be terminated by the Tribunal at any time without assigning any reason whatsoever. However, the candidates engaged on contractual assignment will have the option to give up their assignment by giving one month's advance written notice.
 - (ii) The contractual assignment shall not confer any right or claim to any regularization or continuance in service.
 - (iii) The candidates engaged on contractual assignment shall not be entitled for HRA, DA, residential accommodation or any other allowance.
 - (iv) The candidates engaged on contractual assignment will not be entitled to any kind of regular leave except casual leave on pro-rata basis. They will not leave the station without prior permission of the Competent Authority.

- (v) The working days and working hours shall be the same as are applicable to other serving officers and employees of the Tribunal. However, depending upon the need and requirement, they will be liable to work beyond office hours and even on Saturdays, Sundays and other holidays without payment of any extra remuneration.

6. Interested eligible candidates who are willing to serve in the NCLT Amravati Bench may submit their applications on the attached prescribed format to the following address:-

**The Assistant Registrar (Admin),
National Company Law Tribunal,
Room No. 618, Block No. 3, C.G.O. Complex,
Lodhi Road, New Delhi – 110003**

7. The last date for receipt of applications is **15th February 2022**.
8. Applications which are incomplete, submitted after due date, unsigned and are not on the prescribed format will not be considered.
9. Candidates may be called for an interview before selection. No TA/DA will be admissible for appearing in the interview.
10. No supporting documents need be attached with the application at this stage. The candidates who are called for interview will be required to submit at that stage self-attested copies of certificates and testimonials in support of date of birth, educational qualifications, experience, retirement, etc., and show the originals thereof for verification.
11. The candidature will be liable to be rejected at any stage if the information furnished in the application form is found incorrect on subsequent verification, and if engaged, the contractual assignment will be liable to be terminated forthwith.
12. The applications must be sent to the above address with the supercription, "**Application for post the post of Dy Registrar in NCLT Amravati on Contractual Basis**".


The Assistant Registrar (Admin),
NCLT, New Delhi

Email: admn@nclt.gov.in; Tel: 011-24363677

APPLICATION FOR ENGAGEMENT AS DEPUTY REGISTRAR PURELY ON CONTRACTUAL ASSIGNMENT IN NATIONAL COMPANY LAW TRIBUNAL

						Paste here self-attested recent coloured passport size photograph.
1.	Post applied for [separate application be submitted for each post, if applying for more than one post]					
2.	Bench for which applied [separate application be submitted for each bench]					
3.	Name in Full (IN CAPITAL LETTERS)					
4.	Father's Name					
5.	Date of Birth					
6.	Date of Retirement					
7.	Post and the office/ department from which retired.					
8.	PPO No.					
9.	Marital Status [Married/Unmarried]					
10.	Whether SC/ST/OBC/PWD etc. If yes, state.					
11.	Correspondence Address					
12.	Permanent Address					
13.	Telephone/Mobile Number/ Email Id. (Mobile number and Email Id are mandatory)					
14.	Present occupation, if any.					
15.	Educational Qualifications:					
	Degree	Name of Board/ University	Year of Passing	Percentage of Marks Obtained	Academic Distinction, if any.	Subject(s)/ Specialization.

16.	Details of employment till retirement:					
	Name and address of the employer	Designation of the post held.	Scale of pay with grade pay, if any / remuneration drawn.	Period of service		Nature of duty/ experience.
				From	To	
17.	Details of penalties, if any, imposed during the service.					

[Note: No supporting documents need be attached with the application at this stage]

It is certified that the information furnished above is correct and true to the best of my knowledge.

Place:
Date:

Signature.....
Name: _____

No. 10/57/2017-NCLT (Pt-IV)/
NATIONAL COMPANY LAW TRIBUNAL

6th Floor, Block-3,
CGO Complex, Lodhi Road,
New Delhi- 110003

Dated: 27th December, 2021

Notification

Subject: Engagement of retired government officers/officials purely on contractual assignment as Deputy Registrar, Assistant Registrar in National Company Law Tribunal Benches.

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Applications are invited from **retired government officers/officials possessing Degree in Law** for engagement to the posts of Deputy Registrar and Assistant Registrar purely on contractual assignment in National Company Law Tribunal (NCLT) for filling up existing/future vacancies in benches as detailed below;

S/No	Name of the Post	Name of the Bench	Vacancy (tentative)
1	Deputy Registrar	Hyderabad	1
3	Assistant Registrar	Amravati	1

2. For applying to the posts, retired government officers/officials should not have attained the age of 62 years on the last day date of the application. Preference will be given to persons having prior experience in Court/Tribunal. In case of deserving candidates, age relaxation could be considered.

3. The retired govt servants will be automatically disengaged on completion of 65 years of age.

4. A consolidated remuneration per month for the posts shall be as under:-

Sl. No.	Name of the Post	Remuneration (per month)
1.	Deputy Registrar	Rs.60,000/-
2.	Assistant Registrar	Rs.55,000/-

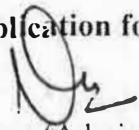
5. Other terms and conditions of the contractual assignment shall be as under:-

- (i) The period of contract initially will be for one year or till further orders, whichever is earlier. Engagement on contractual basis will be subject to satisfactory performance and it can be terminated by the Tribunal at any time without assigning any reason whatsoever. However, the candidates engaged on contractual assignment will have the option to give up their assignment by giving one month's advance written notice.
- (ii) The contractual assignment shall not confer any right or claim to any regularization or continuance in service.
- (iii) The candidates engaged on contractual assignment shall not be entitled for HRA, DA, residential accommodation or any other allowance.

- (iv) The candidates engaged on contractual assignment will not be entitled to any kind of regular leave except casual leave on pro-rata basis. They will not leave the station without prior permission of the Competent Authority.
- (v) The working days and working hours shall be the same as are applicable to other serving officers and employees of the Tribunal. However, depending upon the need and requirement, they will be liable to work beyond office hours and even on Saturdays, Sundays and other holidays without payment of any extra remuneration.
6. Interested eligible candidates who are willing to serve in the NCLT Benches may submit their applications on the attached prescribed format to the following address:-

**The Assistant Registrar (Admin),
National Company Law Tribunal,
Room No. 618, Block No. 3, C.G.O. Complex,
Lodhi Road, New Delhi – 110003**

7. The last date for receipt of applications is **31st January 2022**.
8. Applications which are incomplete, submitted after due date, unsigned and are not on the prescribed format will not be considered.
9. Candidates may be called for an interview before selection. No TA/DA will be admissible for appearing in the interview.
10. No supporting documents need be attached with the application at this stage. The candidates who are called for interview will be required to submit at that stage self-attested copies of certificates and testimonials in support of date of birth, educational qualifications, experience, retirement, etc., and show the originals thereof for verification.
11. The candidature will be liable to be rejected at any stage if the information furnished in the application form is found incorrect on subsequent verification, and if engaged, the contractual assignment will be liable to be terminated forthwith.
12. Separate applications are required to be submitted for each post for different benches
13. The applications must be sent to the above address with the supercription, "**Application for post the post of Assistant Registrar/Dy Registrar on Contractual Basis**."


The Assistant Registrar (Admin),
NCLT, New Delhi
Email: admn@nclt.gov.in; Tel: 011-24363677

**APPLICATION FOR ENGAGEMENT AS DEPUTY REGISTRAR/ASSISTANT REGISTRAR
PURELY ON CONTRACTUAL ASSIGNMENT IN NATIONAL COMPANY LAW TRIBUNAL**

						Paste here self-attested recent coloured passport size photograph.		
1.	Post applied for [separate application be submitted for each post, if applying for more than one post]							
2.	Bench for which applied [separate application be submitted for each bench]							
3.	Name in Full (IN CAPITAL LETTERS)							
4.	Father's Name							
5.	Date of Birth							
6.	Date of Retirement							
7.	Post and the office/ department from which retired.							
8.	PPO No.							
9.	Marital Status [Married/Unmarried]							
10.	Whether SC/ST/OBC/PWD etc. If yes, state.							
11.	Correspondence Address							
12.	Permanent Address							
13.	Telephone/Mobile Number/ Email Id. (Mobile number and Email Id are mandatory)							
14.	Present occupation, if any.							
15.	Educational Qualifications:							
	Degree	Name of Board/	Year of Passing	Percentage of Marks	Academic Distinction,	Subject(s)/ Specialization.		

		University		Obtained	if any.	
16.	Details of employment till retirement:					
	Name and address of the employer	Designation of the post held.	Scale of pay with grade pay, if any / remuneration drawn.	Period of service		Nature of duty/ experience.
				From	To	
17.	Details of penalties, if any, imposed during the service.					

[Note: No supporting documents need be attached with the application at this stage]

It is certified that the information furnished above is correct and true to the best of my knowledge.

Place:

Date:

Signature.....

Name: _____